

GOVERNMENT OF INDIA  
MINISTRY OF PANCHAYATI RAJ  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 1196**  
ANSWERED ON-08.12.2021

**PANCHAYATS IN KARNATAKA**

1196. SHRI K.C. RAMAMURTHY:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the details of Panchayats in Karnataka, district-wise;
- (b) whether it is a fact that the 15th Finance Commission has also given funds for rural local bodies and, if so, the details thereof;
- (c) whether the Ministry provides computers to Panchayats under Rashtriya Gram Swaraj Abhiyan; and
- (d) the details of Panchayats in Karnataka that have been provided with computers so far, district-wise, and efforts being made to cover other Panchayats?

**ANSWER**

THE MINISTER OF STATE FOR PANCHAYATI RAJ  
(SHRI KAPIL MORESHWAR PATIL)

(a) There are 229 Intermediary and 5975 village Panchayats in 31 District Panchayats in Karnataka. Details of Panchayats in Karnataka is at **Annexure – I**.

(b) The Fifteenth Finance Commission (XV FC) has submitted its interim report for the financial year 2020-21 and the final report for the period 2021-26, which have been accepted by the Government of India in respect of the recommendations for Rural Local Bodies. The XV FC Grant-in-aid is allocated to all tiers of the Panchayati Raj including the Traditional Bodies of Non-Part IX States and Fifth and Sixth Schedule areas in two parts, namely, (i) Basic (Untied) Grant, which constitutes 50 % for 2020-21 and 40 % for 2021-22 to 2025-26; and (ii) Tied Grant, which constitutes 50 % for 2020-21 and 60 % for 2021-22 to 2025-26. The basic grants are untied and can be used by RLBs for location-specific felt needs relating to the twenty-nine subjects enshrined

in the Eleventh Schedule of the Constitution, except for salaries and other establishment costs. The expenditure required for auditing of accounts by external agencies approved by the State Government, however, can also be borne from this grant.

The Tied grants can be used for the basic services of (a) sanitation and maintenance of ODF status, and this should include management and treatment of household waste, and human excreta and faecal sludge management in particular and (b) supply of drinking water, rainwater harvesting and water recycling. Statement of State wise / year wise allocation and release of XV FC Grants is at **Annexure – II**.

As per guidelines dated 23rd August, 2021 issued by MoPR towards utilization of XV FC Basic (Untied) Grants, providing sufficient and high bandwidth Wi-Fi digital network services within GP has been included as one of the works/activities that can be taken up with XV FC Basic (Untied) Grants.

(c) & (d) Yes Sir. ‘Panchayat’ being “local government”, which is part of the State List of Seventh Schedule of the Constitution of India is a State subject and is the responsibility of the States. However, Ministry of Panchayati Raj (MoPR) supplements the efforts of the States, including Karnataka through its scheme of Rashtriya Gram Swaraj Abhiyan (RGSA), which includes providing computers to Panchayats. Under this scheme the State of Karnataka has not asked for any assistance for computers so far.

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Annexure referred to in reply to part (a) of the Rajya Sabha UnStarred Question No. 1196 answered on 08.12.2021 regarding 'Panchayats in Karnataka'.

**District wise details of Panchayats in Karnataka**

S.No.	District Panchayat Name	No. of Intermediate Panchayats	No. of Village Panchayats
1	Bagalkot	9	196
2	Ballari	5	100
3	Belagavi	14	500
4	Bengaluru Rural	4	101
5	Bengaluru Urban	5	91
6	Bidar	8	185
7	Chamarajanagar	5	130
8	Chikballapur	6	157
9	Chikkamagaluru	8	226
10	Chitradurga	6	189
11	DakshinKannad	7	225
12	Davangere	6	195
13	Dharwad	7	144
14	Gadag	7	122
15	Hassan	8	267
16	Haveri	8	223
17	Kalaburagi	11	261
18	Kodagu	5	104
19	Kolar	6	156
20	Koppal	7	153
21	Mandya	7	233
22	Mysuru	8	257
23	Raichur	7	178
24	Ramanagara	4	126
25	Shivamogga	7	270
26	Tumakuru	10	330
27	Udupi	7	156
28	Uttar Kannad	12	230
29	Vijayanagara	6	137
30	Vijayapura	13	211
31	Yadgir	6	122
	<b>Total</b>	<b>229</b>	<b>5975</b>

Source: LGD directory.

**Annexure –II**

Annexure referred to in reply to part (b) of the Rajya Sabha UnStarred Question No. 1196 answered on 08.12.2021 regarding ‘Panchayats in Karnataka’.

**Year-wise allocation and release of Fifteenth Finance Commission (XV FC) Grant to Rural Local Bodies**

**(Rs. in crore)**

Sl. No.	States	2020-21		2021-22		2022-23	2023-24	2024-25	2025-26	Total	
		Allocation	Release	Allocation	Release	Allocation	Allocation	Allocation	Allocation	Allocation	Release
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)
1	Andhra Pradesh	2625.00	2625.00	1939.00	969.50	2010.00	2031.00	2152.00	2099.00	12856.00	3594.50
2	Arunachal Pradesh	231.00	231.00	170.00	85.00	177.00	179.00	189.00	185.00	1131.00	316.00
3	Assam	1604.00	1604.00	1186.00	593.00	1228.00	1241.00	1315.00	1283.00	7857.00	2197.00
4	Bihar	5018.00	5018.00	3709.00	1854.50	3842.00	3884.00	4114.00	4012.00	24579.00	6872.50
5	Chhattisgarh	1454.00	1454.00	1075.00	537.50	1114.00	1125.00	1192.00	1163.00	7123.00	1991.50
6	Goa	75.00	75.00	55.00	0.00	57.00	58.00	62.00	61.00	368.00	75.00
7	Gujarat	3195.00	3195.00	2362.00	1181.00	2446.00	2473.00	2619.00	2555.00	15650.00	4376.00
8	Haryana	1264.00	1264.00	935.00	467.50	968.00	979.00	1036.00	1011.00	6193.00	1731.50
9	Himachal Pradesh	429.00	429.00	317.00	158.50	329.00	332.00	352.00	343.00	2102.00	587.50
10	Jharkhand	1689.00	1689.00	1249.00	624.50	1293.00	1307.00	1385.00	1351.00	8274.00	2313.50
11	Karnataka	3217.00	3217.00	2377.00	1188.50	2463.00	2490.00	2637.00	2572.00	15756.00	4405.50
12	Kerala	1628.00	1628.00	1203.00	601.50	1246.00	1260.00	1334.00	1301.00	7972.00	2229.50
13	Madhya Pradesh	3984.00	3984.00	2944.00	1472.00	3050.00	3083.00	3265.00	3185.00	19511.00	5456.00
14	Maharashtra	5827.00	5827.00	4307.00	2153.50	4461.00	4510.00	4776.00	4659.00	28540.00	7980.50
15	Manipur	177.00	177.00	131.00	65.50	135.00	137.00	145.00	142.00	867.00	242.50

Sl. No	States	2020-21		2021-22		2022-23	2023-24	2024-25	2025-26	Total	
		Allocation	Release	Allocation	Release	Allocation	Allocation	Allocation	Allocation	Allocation	Release
16	Meghalaya	182.00	91.00	135.00	0.00	140.00	141.00	149.00	146.00	893.00	91.00
17	Mizoram	93.00	93.00	69.00	34.50	71.00	72.00	76.00	74.00	455.00	127.50
18	Nagaland	125.00	125.00	92.00	18.40	96.00	97.00	102.00	99.00	611.00	143.40
19	Odisha	2258.00	2258.00	1669.00	834.50	1728.00	1747.00	1851.00	1805.00	11058.00	3092.50
20	Punjab	1388.00	1388.00	1026.00	513.00	1062.00	1074.00	1138.00	1110.00	6798.00	1901.00
21	Rajasthan	3862.00	3862.00	2854.00	1427.00	2957.00	2989.00	3166.00	3087.00	18915.00	5289.00
22	Sikkim	42.00	42.00	31.00	15.50	33.00	33.00	35.00	33.00	207.00	57.50
23	Tamil Nadu	3607.00	3607.00	2666.00	1333.00	2761.00	2791.00	2957.00	2884.00	17666.00	4940.00
24	Telangana	1847.00	1847.00	1365.00	682.50	1415.00	1430.00	1514.00	1477.00	9048.00	2529.50
25	Tripura	191.00	191.00	141.00	70.50	147.00	148.00	157.00	153.00	937.00	261.50
26	Uttar Pradesh	9752.00	9752.00	7208.00	3604.00	7466.00	7547.00	7994.00	7797.00	47764.00	13356.00
27	Uttarakhand	574.00	574.00	425.00	212.50	440.00	445.00	471.00	458.00	2813.00	786.50
28	West Bengal	4412.00	4412.00	3261.00	1630.50	3378.00	3415.00	3617.00	3528.00	21611.00	6042.50
	<b>Total</b>	<b>60750.00</b>	<b>60659.00</b>	<b>44901.00</b>	<b>22309.50</b>	<b>46513.00</b>	<b>47018.00</b>	<b>49800.00</b>	<b>48573.00</b>	<b>297555.00</b>	<b>82986.90</b>

Note: 99.85% Grants have been released for FY 2020-21 to the States

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